

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CRL.M.C. 4821/2015

Date of Decision : February 19th, 2016

AMIT JAIN Petitioner
Through Mr.Gurmit Singh Hans, Adv.

versus

THE STATE (GOVT OF NCT OF DELHI) & ANR Respondents
Through Ms.Meenakshi Chauhan, APP for the
state.
Mr.Vikram Aggarwal, Adv. with R-2
in person.

CORAM:
HON'BLE MR. JUSTICE P.S.TEJI

P.S.TEJI, J.

1. The present petition under Section 482 Cr.P.C. has been filed by the petitioner, namely, Sh. Amit Jain for quashing of FIR No.62/2008 dated 11.03.2008, under Sections 196/197/419/420/468/471 IPC registered at Police Station Subzi Mandi on the basis of the mediation report of the Delhi Mediation Centre, Tis Hazari Courts, New Delhi arrived at between petitioner and the respondent no.2, namely, Smt. Suresh Kumari on 20.07.2015.

2. Learned Additional Public Prosecutor for respondent-State submitted that the respondent no.2, present in the Court has been identified to be the complainant/first informant in the FIR in question

by her counsel.

3. The factual matrix of the present case is that the FIR in question was lodged by the complainant on the allegation that the accused/petitioner is the son of Sh. A.K.Jain who was a tenant of the complainant and who expired on 27.08.2006. Thus, by operation of law, the accused along with the other co-tenant became one of the tenants in the said property. The accused was in arrears of rent for several years and therefore, the complainant issued him and the co-tenant a legal notice on 02.05.2007 and also asked to hand over peaceful possession of the premises. Although, the accused refuted all the allegations against him in his reply and instead filed a forged and fabricated rent receipt in respect of the premises with forged signature of the complainant. The FIR No. 349/2007, PS Sabzi Mandi, under Sections 420/468/471/34 IPC was lodged against the accused and the co-tenant by the complainant. Thereafter, the building department sealed the ground floor of the said premises. The complainant through legal notice dated 02.05.2007 terminated the tenancy of the accused. The accused tried to get the premises de-sealed by using a false affidavit. Later on, the monitoring committee took notice of the same

and refused to de-seal the premises. The complainant lodged a complaint to the monitoring committee and the MCD vide complaint dated 17.10.2007. Though the police of the area Sabzi Mandi did not take any action against the accused.

On 11.03.2008, the respondent no.2 lodged the FIR in question against the petitioner. Thereafter, the police officials conducted the investigation and filed a charge sheet against the petitioner. During the pendency of the trial and recording of evidence, the parties were referred to the mediation centre, where the parties reached an amicable settlement.

4. Respondent No.2, present in the Court, submitted that the dispute between the parties has been amicably resolved. As per the mediation report, the parties agreed that the respective accused persons and complainants of FIR bearing no. 349/2007, 62/2008, 146/2007 and 233/2007 registered at P.S. Subzi Mandi shall compound the offences arising out of the said FIRs with each other without any compensation by initiating appropriate legal proceedings for quashing of FIRs and all other consequential proceedings arising out of the said FIRs or for disposal of the said case in accordance with

law before the Referral Court on or before 31.08.2015 and in the said proceedings the concerned parties shall cooperate with each other. It is agreed that the above settlement is without prejudice to the outcome of the suit bearing no. 261/10 titled as “Suresh Kumari v. NDPL” and also without prejudice to the appeal filed by respondent no.2 which is pending before ATMCD. Respondent No.2 affirmed the contents of the aforesaid settlement. All the disputes and differences have been resolved through mutual consent. Now no dispute with petitioner survives and so, the proceedings arising out of the FIR in question be brought to an end. Statement of the respondent No.2 has been recorded in this regard in which she stated that she has entered into a compromise with the petitioner and has settled all the disputes with him. She further stated that she has no objection if the FIR in question is quashed.

5. In *Gian Singh v. State of Punjab (2012) 10 SCC 303* Apex Court has recognized the need of amicable resolution of disputes in cases like the instant one, by observing as under:-

“61. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceedings or continuation of criminal proceedings would tantamount to abuse of process of law despite

settlement and compromise between the victim and the wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in the affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceedings.”

6. The aforesaid dictum stands reiterated by the Apex Court in a recent judgment in *Narinder Singh v. State of Punjab (2014) 6 SCC 466*. The relevant observations of the Apex Court in *Narinder Singh (Supra)* are as under:-

“**29.** In view of the aforesaid discussion, we sum up and lay down the following principles by which the High Court would be guided in giving adequate treatment to the settlement between the parties and exercising its power under Section 482 of the Code while accepting the settlement and quashing the proceedings or refusing to accept the settlement with direction to continue with the criminal proceedings:

29.1 Power conferred under Section 482 of the Code is to be distinguished from the power which lies in the Court to compound the offences under Section 320 of the Code. No doubt, under Section 482 of the Code, the High Court has inherent power to quash the criminal proceedings even in those cases which are not compoundable, where the parties have settled the matter between themselves. However, this power is to be exercised sparingly and with caution.

29.2. When the parties have reached the settlement and on that basis petition for quashing the criminal proceedings is filed, the guiding factor in such cases would be to secure:

(i) ends of justice, or

(ii) to prevent abuse of the process of any court.

While exercising the power the High Court is to form an opinion on either of the aforesaid two objectives.

29.3. Such a power is not to be exercised in those prosecutions which involve heinous and serious offences of mental depravity or offences like murder, rape, dacoity, etc. Such offences are not private in nature and have a serious impact on society. Similarly, for the offences alleged to have been committed under special statute like the Prevention of Corruption Act or the offences committed by public servants while working in that capacity are not to be quashed merely on the basis of compromise between the victim and the offender.

29.4. On the other hand, those criminal cases having overwhelmingly and predominantly civil character, particularly those arising out of commercial transactions or arising out of matrimonial relationship or family disputes should be quashed when the parties have resolved their entire disputes among themselves.

7. The inherent powers of the High Court ought to be exercised to prevent the abuse of process of law and to secure the ends of justice. The respondent no.2 agreed to the quashing of the FIR in question and has stated that the matter has been settled out of her own free will. As the matter has been settled and compromised amicably, so, there would be an extraordinary delay in the process of law if the legal proceedings between the parties are carried on. So, this Court is of the considered opinion that this is a fit case to invoke the jurisdiction under Section 482 Cr.P.C. to prevent the abuse of process of law and to secure the ends of justice.

8. The incorporation of inherent power under Section 482 Cr.P.C.

is meant to deal with the situation in the absence of express provision of law to secure the ends of justice such as, where the process is abused or misused; where the ends of justice cannot be secured; where the process of law is used for unjust or unlawful object; to avoid the causing of harassment to any person by using the provision of Cr.P.C. or to avoid the delay of the legal process in the delivery of justice. Whereas, the inherent power is not to be exercised to circumvent the express provisions of law.

9. It is settled law that the inherent power of the High Court under Section 482 Cr.P.C. should be used sparingly. The Hon'ble Apex Court in the case of *State of Maharashtra through CBI v. Vikram Anatrai Doshi and Ors. MANU/SC/0842/2014* and in the case of *Inder Singh Goswami v. State of Uttaranchal MANU/SC/0808/2009* has observed that powers under Section 482 Cr.P.C. must be exercised sparingly, carefully and with great caution. Only when the Court comes to the conclusion that there would be manifest injustice or there would be abuse of the process of the Court if such power is not exercised, Court would quash the proceedings.

10. It is a well settled law that where the High Court is convinced

that the offences are entirely personal in nature and therefore do not affect public peace or tranquillity and where it feels that quashing of such proceedings on account of compromise would bring about peace and would secure ends of justice, it should not hesitate to quash them. In such cases, pursuing prosecution would be waste of time and energy. Non-compoundable offences are basically an obstruction in entering into compromise. In certain cases, the main offence is compoundable but the connected offences are not. In the case of ***B.S. Joshi and others v. State of Haryana and another 2003 (4) SCC 675*** the Hon'ble Apex Court observed that even though the provisions of Section 320 Cr.P.C. would not apply to such offences which are not compoundable, it did not limit or affect the powers under Section 482 Cr.P.C. The Hon'ble Apex Court laid down that if for the purpose of securing the ends of justice, quashing of FIR becomes necessary, section 320 Cr.P.C. would not be a bar to the exercise of power of quashing. In the nutshell, the Hon'ble Apex Court justified the exercise of powers under Section 482 Cr.P.C. to quash the proceedings to secure the ends of justice in view of the special facts and circumstances of the case, even where the offences were non-

compoundable.

In the light of the aforesaid, this Court is of the view that notwithstanding the fact that the offences under Sections 196/197/468/471 IPC are non-compoundable offences, there should be no impediment in quashing the FIR under these sections, if the Court is otherwise satisfied that the facts and circumstances of the case so warrant.

11. In the facts and circumstances of this case and in view of statement made by the respondent No.2, the FIR in question warrants to be put to an end and proceedings emanating thereupon need to be quashed.

12. Accordingly, this petition is allowed and FIR No.62/2008 dated 11.03.2008, under Sections 196/197/419/420/468/471 IPC registered at Police Station Subzi Mandi and the proceedings emanating therefrom are quashed against the petitioner.

13. This petition is accordingly disposed of.

(P.S.TEJI)
JUDGE

FEBRUARY 19, 2016
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